

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/1459/2021

This the 24th day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Nazia Israr Age 28 years D/o Israr Ahmad Ganie R/o Sherwani Colony, Khajabagh, Baramulla, Kashmir.

.....Applicant
(Advocate:- Mr. N.D.Qazi)

Versus

1. UT of J & K through Commissioner/Secretary, School Education Department, Civil Sectt., Jammu/Srinagar.
2. Director, School Education, Kashmir.
3. Jammu and Kashmir Public Service Commission, Solina, Srinagar-190009 through its Chairman/Secretary.
4. Muzaffar Gul Rather
Presently working as Tehsil Social Welfare Officer in District Kulgam.

.....Respondents.
(Advocate: Mr.Azhar-Ul-Amin for PSC)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

At the outset, learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to consider and take a decision on the representation dated 29.07.2020 (Annexure A-3 to the O.A.) by passing a reasoned and speaking order within a stipulated time frame.



2. We have heard Mr. N.D.Qazi, learned counsel for the applicant and Mr.Azhar-Ul-Amin, learned counsel for the PSC and perused the records.
3. Looking to the limited prayer made by the learned counsel for the applicant, the O.A. is disposed of with direction to the respondents to consider and take a decision on the representation dated 29.07.2020 (Annexure A-3 to the O.A.) by passing a reasoned and speaking order within a period of four weeks from the date of receipt of a certified copy of this order.
4. It is made clear that we have not entered into the merits of the case.
5. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

/kdr/